

ACT No. XVI OF 1942.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the
30th March, 1942.)

An Act further to amend the Indian Limitation Act,
1908.

IX of 1908. **W**HEREAS it is expedient further to amend the
Indian Limitation Act, 1908, for the purpose
hereinafter appearing ;

It is hereby enacted as follows :—

1. This Act may be called the Indian Limitation Short title.
(Amendment) Act, 1942.

IX of 1908. 2. In section 20 of the Indian Limitation Act, 1908, ^{Amendment of}
for the substantive part of sub-section (I) the following ^{section 20, Act} IX of 1908.
shall be substituted, namely :—

“(I) Where payment on account of a debt or of ^{Effect of pay-}
interest on a legacy is made before the expira- ^{ment on}
tion of the prescribed period by the person ^{account of}
liable to pay the debt or legacy, or by his duly ^{debt or of in-}
authorised agent, a fresh period of limitation ^{terest on}
shall be computed from the time when the ^{legacy.}
payment was made.”

Price anna 1 or 1½d.

GIPD—1—12LD—16-5-42—4,500.